

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
AT NEW DELHI**

(APPELLATE JURISDICTION)

ORDER ON IA NO. 448 OF 2018, IA NO. 124 OF 2017, IA NO. 348 OF 2018
AND IA NO. 370 OF 2018 IN APPEAL NO. 45 OF 2017 ON THE FILE OF THE
APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI

Dated: 6th April, 2018

**Present: HON'BLE MR. B.N. TALUKDAR, TECHNICAL MEMBER (P&NG)
HON'BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER**

IN THE MATTER OF

GAIL (India) Limited

Having its Registered Office at:
GAIL Bhawan, Bhikaji Cama Place,
R.K. Puram
New Delhi-110 066, India

..... Appellant

VERSUS

1. The Petroleum And Natural Gas Regulatory Board

Through its Secretary,
Having its registered office at:
First Floor, World Trade Centre,
Babar Road,
New Delhi-110 001

2. Reliance Industries Limited

Through its General Manager
Having its registered office at:
Maker Chambers IV, Nariman Point,
Mumbai-400021

..... Respondents

Counsel for the Appellant ... Mr. Sacchin Puri, Sr. Adv.
Ms. Gunjan Arora
Mr. Sumit Kumar Vats
Mr. Kamil Khan

Counsel for the Respondent(s)... Mr. Sumit Kishore for R-1
Mr. Gaurav Mitra for R-2

ORDER

[IA NO. 448 OF 2018 – For delay in filing reply]

The learned senior counsel, Mr. Sacchin Puri, appearing for the Appellant submitted that, there is a delay of 12 days in filing the reply in this matter which has been explained satisfactorily and sufficient cause has been shown in the instant application. The same may kindly be accepted and the delay in filing the reply may kindly be condoned.

Submission made by the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned senior counsel appearing for the Appellant and going through the reasoning given in the applications explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA No. 448 of 2018 for delay in filing the reply is allowed.

IA NO. 124 OF 2017, IA NO. 348 OF 2018 AND IA NO. 370 OF 2018
IN APPEAL NO. 45 OF 2017

In view of the Appeal No. 45 of 2017 on the file of the Appellate Tribunal for Electricity, New Delhi has been disposed of, on account of which, reliefs sought in IA Nos. 124 of 2017, 348 of 2018 and 370 of 2018 do not survive for considerations as these have become infructuous.

Order accordingly.

(N.K. Patil)
Judicial Member

(B.N. Talukdar)
Technical Member (P&NG)

vt/vg